

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.526/94

Friday, this the 8th day of April, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

K Trivikrama Panikker,
Postal Assistant, Grade III,
Head Post Office,
Mavelikkara.

....Applicant

By Advocate Shri MR Rajendran Nair.

Vs.

1. The Superintendent of Post Offices,
Mavelikkara.
2. The Director of Postal Services,
Office of the Post Master General,
Central Region, Kochi.
3. The Post Master General,
Central Region, Kochi.

....Respondents

By Shri K Lakshminarayanan, Addl Central Govt Standing Counsel.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant challenges Annexure A2 Appellate Order on the ground that the order does not reveal application of mind, to the order of the Disciplinary Authority. It is admitted by counsel for applicant that only the question of punishment was urged before the Appellate Authority.

22. Applicant can move the competent authority under Rule 29 of the Central Civil Services (Classification, Control & Appeal) Rules. He may do so within a period of six weeks from today, raising such contentions as he is advised to. Revisional authority shall examine such contentions, and pass a speaking order, particularly since there

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was no consideration of the order of the Disciplinary Authority on merits by the Appellate Authority. Final orders will be passed in the petition within 6 months of the date of receipt of the petition under Rule 29. This time schedule will be strictly adhered to.

3. Application is disposed of. No costs.

Dated the 8th April, 1994.

PV Venkatakrishnan

PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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